

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.521 OF 2020

In the matter of:

B.S. Krishan

Appellant

Vs

Stressed Assets Stabilization Fund & Anr

Respondent

Present:

Mr R. Anand Padmanabhan, Advocate for appellant.

Ms.Satya Devi, RP/R2.

Mr. Sidhartha Barua and Mr. Praful Jindal, Advocates for R1.

ORDER

(Virtual Mode)

08.02.2021- Heard learned counsel for the parties at length. Arguments concluded. **Reserved for Judgement.**

Parties may file written submissions not more than three within three days alongwith relevant citations.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Dr.Ashok Kumar Mishra)
Member (Technical)

Bm/kam